

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month June, 2023**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.6.2023 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	80/MP/2023	NRLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2021-22 <i>(On admission)</i>
	2.	99/MP/2023	NERLDC	Petition under sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2021-22 <i>(On admission)</i>
	3.	100/MP/2023	WRLDC	Application for approval of Performance Linked Incentive for WRLDC for the financial year 2021-22.
	4.	101/MP/2023	ERLDC	Petition under sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2021-22 <i>(On admission)</i> .
	5.	110/MP/2023	SRLDC	Petition under sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2021-22 <i>(On admission)</i> .
	6.	111/MP/2023	NLDC	Petition under sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2021-22 <i>(On admission)</i> .
	7.	151/TD/2023	ECPL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-state trading license.
	8.	57/MP/2021	NRLDC	Petition for truing up application under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NRLDC for control period 2014-19
	9.	120/MP/2021	ERLDC	Petition for truing up application under Sub-Section (4) of Section 28 of Electricity Act, 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of ERLDC for control period 2014-19.
	10.	121/MP/2021	POSOCO	Petition under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters)

				Regulations, 2015 for truing up of Performance Linked Incentive for NLDC for control period 2014-19.
	11.	130/MP/2021	WRLDC	Petition under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for WRLDC for control period 2014-19.
	12.	82/TT/2022 alongwith I.A.No.13/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States (interlocutory application for condonation of delay).
	13.	1/TT/2023	HVPL	Petition for determination of tariff for the inter-State transmission lines for FY 2015-16 to FY 2018-19.
	14.	12/TT/2023	DVC	Petition for approval of tariff for New T&D Element namely 1. 80 MVA 132/34.5 KV Transformer at ASP Sub-station, 2. 160 MVA, 220kV/132KV/6.9kV ATS-IV at DTSP with refurbishment of 132kV & 220kV bays 3. 132kV Jamuria Sub-station to Ramkanali Sub-station line (L#61 & 90), 4. 132kV D/C line from Dhanbad Sub-station to JSEB Govindpur line (21.729*2 Ckm) in respect of Damodar Valley Corporation for the tariff period 2019--24.
	15.	13/TT/2023	ATIL	Petition for determination of capital cost and transmission tariff pertaining to FY 2021-22 to FY 2023-24 for 12 Ohm series line reactors in Mohindergarh - Dhanonda 400 kV D/C line Circuit-I & Circuit-II at Mohindergarh.
8.6.2023 Thursday At 10.30 A.M. Miscellaneous Petition	1.	170/MP/2023	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of High Price bilateral market segment with contracts operating under provisions of Regulation 5(2) and 5(3) of PMR 2021 ( <i>On admission</i> ).
	2.	163/RC/2021	SEPL	Petition under Section 79(1) (c) and (h) of the Electricity Act, 2003 read with relevant Clauses of the Indian Energy Grid Code seeking permission for scheduling of Power from Tashiding HEP by the Eastern Regional Load Dispatch Center ( <i>On admission</i> ).
	3.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers (Part Heard).
	4.	201/MP/2020	NERLDC	Petition under section 28 (3) (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
	5.	319/MP/2020	NTPC	Petition under Section 79 (1) (a) read with Section 79 (1) (f) of the Electricity Act, 2003
	6.	361/GT/2020	PPPL	Petition for true up of Generation Tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the MYT period 1.4.2014 to 31.3.2019
	7.	376/GT/2020	PPPL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from 1.4.2019 up to 31.3.2024 of current MYT period 2019-24

8.	562/MP/2020 alongwith I.A.No.15/2023	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events( Interlocutory application for amendments of the Petition).
9.	43/MP/2021	AGE(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 13 of the Power Purchase Agreements dated 28.6.2018 executed between the Petitioner and Solar Energy Corporation of India Limited.
10.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Hon'ble Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs ( Part-Heard).
11.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
12.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013.
13.	209/MP/2022	OEPL	Petition under Section 79 of the Electricity Act 2003 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 before the Central Electricity Regulatory Commission for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 25.10.2019 between M/s Ostro Energy Private Limited and Solar Energy Corporation of India Limited.
14.	331/MP/2022	MPL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 seeking approval of the Secondary Supplementary Power Purchase Agreement dated 10.2.2022 executed between Maithon Power Limited (MPL) and Damodar Valley Corporation (DVC) as well as seeking approval to sign and execute Supplementary/Amendment Power Purchase Agreements with Kerala State Electricity Board (KSEB), Tata Power Delhi Distribution Limited (TPDDL) and Tata Power Trading Company Limited (TPTCL) for supply to West Bengal State Electricity Distribution Company Limited (WBSEDCL) to pass on the benefits of rationalized coal linkage to the

				distribution companies.
	15.	335/MP/2022	TPTL	Petition seeking in-principle approval for the procurement of Emergency Restoration System (ERS).
	16.	339/MP/2022	TREPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by Tunga Renewable Energy Private Limited in Karnataka.
	17.	345/MP/2022	AHEJ(1)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	18.	47/MP/2023	SKS PG(S)L	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduction of Business) Regulations, 1999 against the Respondent No. 1/ Bihar State Power Holding Company Limited and the Respondent No. 2/ PTC India Limited for willful disobedience and the execution of Order dated 16.12.2022 in Petition No. 94/MP/2022.
	19.	103/TL/2023	PTCL	Application under Sections 14, 15, 79(1)I of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Patran Transmission Company Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
	20.	122/MP/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval for introduction of High Price contracts in High Price Day Ahead Market (HP-DAM), High Price Term Ahead Market (HP-TAM), and High Price Contingency Contracts.
13.6.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	265/MP/2018	GBHPPL	Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018, which is in direct contravention of the final Order dated 31.5.2018 passed by the Commission in Petition No. 190/MP/2016.
	2.	200/MP/2020	NLCTPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional capital expenditure on account of implementation of Flue Gas De-Sulphurization (FGD) Plant.
	3.	343/MP/2020	RGPPL	Petition seeking adjudication of disputes on the erroneous deduction of transmission charges by

				<b>Respondent No. 1</b>
4.	344/MP/2020 alongwith I.A.No.45/2021	RGPPL		Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL(Interlocutory application moved by MSEDCL for impleadment as party to the Petition).
5.	125/MP/2021	NEEPCO		Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of Regulations 48 (1)(a), 48 (1)(b), 54 and 55 under Chapter-10 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,2014 and Regulations 66 (1), 66 (2), 76 and 77 under Chapter-15 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations , 2019 for approval of Determination of Normative Plant Availability Factor (NAPAF) and Relaxation of Norms for Auxiliary Energy Consumption (AEC) in respect of 60 MW Turrial Hydro Electric Plant.
6.	131/MP/2021	RIL		Petition under Section 79(1)(b) along with Section 79(1)(f) of Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (CERC DSM Regulations) for declaring that Article 10.2.1 of the PPAs dated 25.1.2012 and 15.10.2010 along with its amendments between Petitioner and Respondent stands superseded by Regulation 5(i)(v) and (vi) of the DSM Regulations and for consequent direction on the Respondent to proceed accordingly for payment of tariff under the PPAs.
7.	144/MP/2021	MPPMCL		Petition under Section 129 of the Electricity Act, 2003 for securing compliance of the judgment and order dated 05.09.2019 passed by the Hon'ble Supreme Court of India in Civil Appeal no. 13452 of 2015.
8.	79/MP/2022	MSEPL		Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
9.	87/MP/2022	FBTL		Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 10.01.2018, seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs.
10.	220/MP/2022	MPPMCL		Petition to consider the unit of water utilization for irrigation Q from BM3 to MAFt and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019.
11.	378/MP/2022	MPPMCL		Petition under Section 79 (f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for considering unit of water utilization for irrigation Q from BM3 to MAFt in the Tariff orders of Indira Sagar Hydro Electric Project issued by this Commission from time to time, in accordance with the corrigendum against the Techno Economic Clearance (TEC) to Revised Cost Estimate (RCE) of Indira Sagar Hydro Electric Project



				issued by CEA, New Delhi on 29.3.2022 .
	12.	261/MP/2022	DIL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with Addendum No. 1 dated 20.12.2013 seeking an in-principle approval of the additional Capital Expenditure to be incurred on account of installation of De-NOx System necessitated by a Change in Law event i.e., Environment (Protection) Amendment Rules, 2015 dated 7.12.2015, Environment (Protection) Amendment Rules, 2018 dated 28.6.2018, Environment (Protection) Amendment Rules, 2020 and Environment (Protection) Amendment Rules, 2021 issued by the Ministry of Environment, Forest and Climate Change read with the letter dated 1.10.2021 issued by Maharashtra Pollution Control Board.
	13	267/MP/2022	Azure41 PL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure Power Forty-One Private Limited and Solar Energy Corporation of India Limited .
	14.	268/MP/2022	Azure43 PL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to off-set financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure Power Forty-One Private Limited and Solar Energy Corporation of India Limited.
	15.	269/MP/2022	APMPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure Power Forty-One Private Limited and Solar Energy Corporation of India Limited.
	16.	315/MP/2022	SEIL	Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 1.1.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL.
	17.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.

	18.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 03.03.2022 and all consequential actions pursuant to the Termination Notice.
20.6.2023 Tuesday At 10.30 A.M.	1.	23/TT/2023	MPCL	Petition for approval of transmission charges, transmission losses and other conditions for use of the 24.23 km long 132 kV double circuit dedicated transmission line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating Station at village Chowki Post Jari, Distt. Kullu, Himachal Pradesh up to 33/132 kV Bajaura Sub-station of HPSEBL at Sarabhai, Distt. Kullu, HP
	2.	123/TL/2023	KTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Kallam Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
	3.	124/TL/2023	KATL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Khavda II-A Transmission Limited
	4.	125/AT/2023	KATL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Khavda II-A Transmission Limited.
	5.	126/TL/2023	KPS2TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to KPS2 Transmission Limited
	6.	127/AT/2023	KPS2TL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the KPS2 Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	7.	128/TL/2023	KCTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khavda II-C Transmission Limited.
	8.	129/AT/2023	KCTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda II-C Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	9.	130/TL/2023	ERWRTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to ERWR Power Transmission Limited

10.	131/AT/2023	ERWRTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the ERWR Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
11.	139/TL/2023	DTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Dharamjaigarh Transmission Limited
12.	140/AT/2023	DTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Dharamjaigarh Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
13.	535/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays(UFRs) in Tripura Power System, keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.
14.	539/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause no. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.
15.	540/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.
16.	100/MP/2021	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order



				dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018.
	17.	102/MP/2021	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.01.2020 in Petition No. 236/MP/2017.
	18.	53/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on installation of various Emission Control Systems at Chandrapura Thermal Power Station Unit-7 & 8 having an installed capacity of 500 MW (2x250 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015.
	19.	111/MP/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 filed by West Bengal State Electricity Distribution Company Limited challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from the Farakka Super Thermal Power Station.
22.6.2023 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	2.	584/MP/2020	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited.
	3.	157/MP/2021	NPCIL	Petition under Section 79 (1) (f), (c) and (k) and other applicable provisions of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 along with Regulation 12 read with Regulation 32 and Regulation 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-state Transmission and related matters) Regulations, 2009, against the arbitrary acts and omissions of Power Grid Corporation of India Limited, Respondent inter-alia towards cancellation of the Agreement for Long Term Access dated 31.7.2020 and the encashment of Application Bank Guarantee No. 0479119BG0000167 dated 30.05.2019 of Rs. 2.8 Crores furnished by Petitioner to the Respondent.
	4.	167/MP/2021	AP&NL	Petition under Section 79 (1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.

5.	181/MP/2021	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with the relevant Regulations seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTC-PPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(h) of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f. 31.1.2020 till opening of Payment Security Mechanism (PSM) as per the Procurer-PPA, PTC-PPA and the provisions of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/ kWh till such time the Respondent opens PSM in conformity with the PTC-PPA, Procurer-PPA.
6.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding Intra-state Transmission Lines falling under Regulation 2(1)(ee) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020
7.	186/MP/2021	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012
8.	193/MP/2021	AP&NR	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking a direction to the Respondents to refund the amounts wrongfully deducted by the Respondents from the Bills raised by the Petitioner and a direction to the Respondents to execute Supplementary Power Purchase Agreements under Round (iii) of the Shakti Scheme before 30.9.2021.
9.	194/MP/2021	TRNEPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
10.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to change in law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1
11.	206/MP/2021	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12.1.1 of the PPA dated 25.10.2019.
12.	226/MP/2021	AP41PL	Petition under Section 79 of the Electricity Act, 2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD

			Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 02.02.2021
13.	227/MP/2021	APMPL	Petition under Section 79 of the Electricity Act,2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 2.2.2021.
14.	232/MP/2021	NTPC	Petition under Section 79(1)(f) read with Section 142 of the Electricity Act, 2003 in terms of the Order dated 9.10.2018 in Petition No. 232/MP/2017, Petition No. 233/MP/2017 & Petition No. 13/MP/2018, Order dated 12.4.2019 in Petition No. 209/MP/2018, Order dated 27.03.2020 in Petition No. 395/MP/2018 and Order dated 5.2.2019 in Petition No. 187/MP/2018 , seeking recovery of the amount to the tune of Rs. 52 Crores approx. from Distribution Companies of Telangana, paid by the Petitioner as an intermediary Procurer to the various Solar Power Developers towards the Claim on account of the Change in Law allowed by this Commission.
15.	282/MP/2021	RKMPL	Petition under Section 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of monthly supply bills; late payment surcharge; additional interest; and for furnishing of Letter of Credit as payment security mechanism.
16.	141/MP/2022	PTC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA
17.	27/MP/2022	SEIL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 1.4.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of Late Payment Surcharge on delayed payments towards reimbursement of transmission charges and rebate wrongly deducted.
18.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
19.	227/MP/2022 alongwith	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised

		I.A.No.55/2022		by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 (Tranche 1), Agreement for Long Term Access dated 06.09.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto ( <i>Interlocutory application for interim reliefs</i> )
30.6.2023 Friday At 10.30 A.M. Miscellaneous Petitions	1.	220/MP/2021	KBUNL	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3 (25), 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 24.7.2020 to 2.10.2020 in respect of MTPS Stage-II (2x195 MW).
	2.	240/MP/2021	Powerica	Petition for grant of Stage- II Connectivity to the Petitioner under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access And Medium-Term Open Access In Inter-State Transmission And Related Matters) Regulations, 2009 (Connectivity Regulations) and Petition for Seeking Appropriate Directions by this Commission on Respondent No. 1 to grant Physical Connectivity for the Petitioners Project with present Transformer Capacity of 55 Mva for Achieving Early Commissioning of Approx. 27 MW Out of the total project capacity of 50.6 MW.
	3.	245/MP/2021	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of input price of coal supplied from Dulanga mine for the period from date of commercial operation i.e. 1.10.2020 to 31.3.2024.
	4.	259/MP/2021	SBSRPCEPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, seeking deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
	5.	399/GT/2020	NTPC	Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.
	6.	348/GT/2022	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-II (980MW) in compliance of Revised Emission Standard.
	7.	26/MP/2022	JFFFL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulation, 2010.
	8.	39/MP/2023	IGESL	Petition seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stand discharged from performance under, the Agreement for Long Term Access dated 04.12.2017, Supplementary Agreement for Long Term Access dated 09.05.2019, and Transmission Service Agreement dated 04.12.2017 executed between Petitioner and Central

			Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief thereto.
9.	108/MP/2023 alongwith I.A.No.27/2023	NVWEPL	Petition under section 79 of the electricity act, 2003 along with regulation 111 of the central electricity regulatory commission (conduct of business) regulations, 1999 seeking to set aside transmission charges/bills raised by CTUIL against petitioner no.2. The said bills were raised for the period July 2021 to December 2022 totaling INR11,51,36,621/-Interlocutory application seeking restraining the Respondents from claiming Transmission Charge.
10.	141/TL/2023	KBTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khavda II-B Transmission Limited
11.	142/AT/2023	KBTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda II-B Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
12.	143/TL/2023	KRETL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khavda RE Transmission Limited
13.	144/AT/2023	KRETL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda RE Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
14.	145/TL/2023	KPS3TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to KPS3 Transmission Limited
15.	146/AT/2023	KPS3TL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the KPS3 Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
16.	147/TL/2023	RPDTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Raipur Pool Dhamtari Transmission Limited
17.	148/AT/2023	RPDTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Raipur Pool Dhamtari Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
18.	149/TL/2023	BSTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for



				Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Raipur Pool Dhamtari Transmission Limited
	19.	150/AT/2023	BSTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bhadla Sikar Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

By order of the Commission

Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
25.5.2023

**Note:** Parties desirous to get their case delisted from the list may request so in advance.